

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-734/ND/2023
IA-876/2024

IN THE MATTER OF:

IDBI Trusteeship Services Ltd

.....Applicant

Vs.

Vikas Bhasin

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 02.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Vikrant Pachnanda, Adv Mukul Katyal
For the Respondent :
For the RP : Mr. Milan Singh Negi and Mr. Nikhil Kumar Jha,
Advocates

ORDER

Ld. Counsel for the Resolution Professional is present. Ld. Counsel for Financial Creditor is present and submitted that settlement talks are going on with the Corporate Debtor and therefore, sought adjournment. Ld. Counsel for the Personal Guarantor is present and submitted that they have filed their objection. However, their objection is still not reflected on the e-portal. Ld. Counsel for Personal Guarantor is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **13.08.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**